



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 15533/2026

CNR: RJHC020781792026 | URN: CW / 33073U / 2026

Narendra Kumar Arya S/o Late Shri Mata Deen Arya, Aged About 58 Years, Resident Of B-73, Pearl Regalia Township, Near Patrakar Colony, Jaipur (Rajasthan).

-----Petitioner

Versus

1. State Of Rajasthan, Through Principal Secretary, Law And Legal Affairs Department, State Secretariat, Bhagwan Das Road, Jaipur (Rajasthan)
2. Joint Secretary, Department Of Law And Legal Affairs, State Secretariat, Bhagwan Das Road, Jaipur.
3. Jaipur Development Authority, Through Its Commissioner, Jawahar Lal Nehru Marg, Jaipur (Rajasthan).

-----Respondents

For Petitioner(s) : Mr. Sunil Samdaria with
Mr. Arihant Samdaria

HON'BLE MR. JUSTICE ANUROOP SINGHI
Order

11/08/2026

1. The present writ petition has been filed challenging the legality and validity of charge-sheets dated 30.07.2026 (Annexure-20 and 21) issued by Principal Secretary, Department of Law and Legal Affairs.
2. Mr. Sunil Samdaria, learned counsel for the petitioner, vehemently submits that a bare perusal of the charges as framed in the charge-sheet (Annexure-20) relate to and revolve around the proceedings initiated by the petitioner against one Mr. Gaurav Gupta, culminating in discontinuation of his services vide termination order dated 18.05.2026.
3. Learned counsel submits that the said termination order dated 18.05.2026 has been assailed by Mr. Gaurav Kumar Gupta



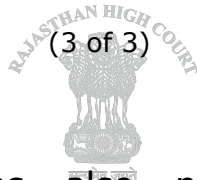
by way of filing S.B. Civil Writ Petition No.11586/2026 titled as Gaurav Kumar Gupta Versus Jaipur Development Authority & Ors., which is still subjudice.

4. Learned counsel submits that the other impugned charge-sheet of even date i.e. 30.07.2026 (Annexure-21) relates to and revolves around non-compliance of order dated 25.03.2026 (Annexure-22) passed by Co-ordinate Bench of this Court in S.B. Civil Writ Petition No.18266/2025 and other connected matters.

5. Learned counsel submits that the said order dated 25.03.2026 was challenged by the Jaipur Development Authority (**JDA**) by filing D.B. Special Appeal Writ No.832/2026 on 19.05.2026, wherein, vide an interim order dated 05.08.2026, the effect and operation of the order dated 25.03.2026 has been stayed. Thus, the issue involved in both the charge-sheets is admittedly subjudice before this Court.

6. Learned counsel submits that both the impugned charge-sheets suffer from lack of jurisdiction as the petitioner is not under the direct administrative control of Department of Law and Legal Affairs, as he is posted at JDA, whereas, undisputedly, the impugned charge-sheets have been issued by the Principal Law Secretary, Department of Law and Legal Affairs. Thus, both the impugned charge-sheets suffer from lack of jurisdiction and competence of the issuing authority.

7. Learned counsel further submits that the termination order dated 18.05.2026 against Mr. Gaurav Kumar Gupta was passed with the final approval of the Commissioner, JDA, and thus, the impugned charge-sheet in respect of the said proceedings came as a bolt from the blue.



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8. Learned counsel has also placed reliance upon the protection afforded under Section 78 of the Jaipur Development Authority Act, 1982, which provides immunity to the authority in respect of anything done lawfully and in good faith with due care and attention.

9. Taking note of the same, issue notice to respondents, returnable within four weeks, both by ordinary as well as registered post.

10. Notice be given *dasti* as well to the learned counsel for the petitioner.

11. In the meanwhile and till further order, the effect and operation of both the impugned charge-sheets dated 30.07.2026 (Annexure-20 and 21) shall remain stayed.

(ANUROOP SINGHI),J

79/DIPESH CHAYAL